

of these investigations are available in the Library of the House:

- (i) Beneficiation of low grade ore
- (ii) Reducibility of the ore
- (iii) Sintering studies on the magnetic concentrate produced from low grade ore

Vigyan Mandirs

935 { Shri Hem Raj:
 { Shri Vajpayee:

Will the Minister of Scientific Research and Cultural Affairs be pleased to state

(a) whether any final decision has been taken to have one Vigyan Mandir in every district in the country, and

(b) if so, the main criteria fixed for deciding location of Vigyan Mandirs?

The Minister of Scientific Research and Cultural Affairs (Shri Humayun Kabir): (a) No such decision has yet been taken, but the aim is ultimately to have on an average one Vigyan Mandir in each district. The present proposal is to have five Vigyan Mandirs in each State during the Second Plan period

(b) The Vigyan Mandirs are ordinarily established in rural areas covered by Community Projects or NES Blocks; and the location is decided upon in consultation with the State Government concerned

Hindi Teachers in Kerala

936. Shri Maniyangadan: Will the Minister of Education be pleased to state:

(a) whether it is a fact that an application for grant has been received from a private educational agency or institution in Kerala for starting Training institution for Hindi teachers,

(b) if so, from whom, and

(c) the action taken on it?

The Minister of Education (Dr. K. L. Shrimani): (a) Yes, Sir

(b) From St Thomas College, Palai (Kerala)

(c) The scheme relating to the opening of a Hindi Teachers' Training College in each non-Hindi speaking State is under consideration and has not yet been finalised. The Institution was advised accordingly

Corruption in Manipur

937. { Shri Narayanankutty Menon:
 { Shri Warrior:

Will the Minister of Home Affairs be pleased to state

(a) the steps taken to enforce the provisions of the Prevention of Corruption Act in Manipur State

(b) whether any cases of corruption have been brought to the notice of Government during 1957-58, and

(c) if so action taken thereon?

The Minister in the Ministry of Home Affairs (Shri Datar): (a) The Special Police Establishment Branch of Assam investigates corruption cases falling within their purview in Manipur. The District and Sessions Judge, Manipur has been appointed as Special Judge under Section 8 of the Criminal Law Amendment Act

(b) Yes

(c) Twenty cases have been disposed of so far, eight cases each during the years 1956 and 1957 and four till July 1958

Surplus Agricultural Commodities Agreement with U.S.A.

938. Shri B. Das Gupta: Will the Minister of Finance be pleased to state the commodities covered by the Indo-US Agreement of 29th August, 1956 regarding import of surplus agricultural commodities which have already been delivered to India?